3. A Committee has also been constituted on 1st April, 1997 for reviewing implementation of the recommendations of the National Police Commission.

[English]

Reservation Policy for Handicapped

3236. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of WELFARE be pleased to state:

- (a) the reservation for physically handicapped persons in Group 'B' services of the Central Government;
- (b) whether the Government have issued any instructions for reservation for physically handicapped persons while promoting them from Group 'D' to Group 'C' services and from Group 'C' to Group 'B' services;
 - (c) if so, the details thereof;
 - (d) if not, the reasons therefor;
- (e) whether the Government propose to formulate any policy to promote handicapped persons from Group 'C' to Group 'B'; and
 - (f) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) With the coming into force of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, 3% reservation for Physically Handicapped are extended to identified Group 'A' and 'B' posts filled through Direct Recruitment.

- (b) to (d) There is 3% reservation for physically handicapped in promotion from Group 'D' to Group 'C' and within Group 'C'. There is no reservation in promotion for physically handicapped from Group 'C' to Group 'B' services.
 - (e) and (f) There is no such proposal at present.

Recruitment in Delhi Police

3237. SHRI TILAK RAJ SINGH:
SHRI BHIMRAO VISHNUJI BADADE:
SHRI R. DEVADASS:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Delhi Police is short of 7,000 policemen;
- (b) if so, whether any special drive to recruit the required number of policemen is proposed to be made; and
- (c) if so, the time by which it is likely to be recruited and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) to (c) Delhi Police have reported that 1103 posts of Constables and 465 posts of Sub-Inspectors are lying vacant at present for which recruitment process is in the advanced stage of completion.

Drugs Manufacturing Companies

3238. SHRI R. DEVADASS: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the drug manufacturing companies are following the policy of the Government to provide life saving medicines for the poor of the country on reasonable prices;
- (b) if so, whether the Controller of Drugs and Pharmaceuticals keeps a strict vigil on the production limit and quality of their production; and
- (c) if so, the number of cases registered against the defaulting companies?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI M. ARUNACHALAM): (a) As per the information available by and large the drug manufacturing companies are following the policy of the Government to provide life saving medicines for the poor of the country at reasonable prices.

- (b) Quality of production is controlled through licensing system administered by State Licensing Authorities under the Drugs & Cosmetics Act and Rules thereunder.
- (c) During the year 1995-96, 624 cases of prosecutions were launched against the defaulting companies under the Drugs and Cosmetics Act and Rules thereunder.

[Translation]

Setting up of Mustard Research Centre in Madhya Pradesh

3239. SHRI BUDHSEN PATEL: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government of Madhya Pradesh had sent a proposal for setting up Mustard Research Centre in the State:
 - (b) if so, the present status of this proposal; and
- (c) the time by which the proposal is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI): (a) No, Sir.

(b) and (c) Question does not arise.